

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI, THE 23rd May, 1974.

NOTIFICATION  
INCOME-TAX

No. 523 (F.No.404/80/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S. Banachandran who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri T.M. Banaswamy made under Notification No. 182 (F.No.404/46/71-ITCC) dated the 14th June, 1971 is cancelled with effect from the date this notification comes into force.

3. This notification shall come into force with effect from the 3rd June, 1974.

  
(T.R. Aggarwal)

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No.523 (F.No. 404/80/74-ITCC);

Copy forwarded to:

1. All Commissioners of Income-tax.
2. All Adml. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Chief Secretary, Government of Madras, Madras.
7. The Accountant General, Madras, Madras.
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. Bulletin Section (3 copies).
10. Guard File.
11. All Sections/Officers in Board's Office.

ADK:

No.00/ITCC/730/217/RSP/74.

  
(T.R. AGGARWAL)

Deputy Secretary to the Government of India.